

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION 737 OF 2022

IN THE MATTER OF:

AMIT AGGARWAL

...APPLICANT

VERSUS

DELHI DEVELOPMENT

AUTHORITY & ORS.

...RESPONDENTS

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Through ,


Ms. Nandita Rao

ASC for Delhi Jal Board

Chamber No.424 ,Block -1

Delhi High Court

New Delhi

Date: 13.11.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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AMIT AGGARWAL

...APPLICANT

VERSUS

DELHI DEVELOPMENT AUTHORITY & ORS.

...RESPONDENTS

**STATUS REPORT/ REPLY IN COMPLIANCE OF ORDER
DATED 27.09.2024 PASSED BY THE HON'BLE NATIONAL
GREEN TRIBUNAL IN OA 737/2022**

MOST RESPECTFULLY SHOWETH:

1. That status report is based upon the records maintained by the Respondent (Delhi Jal Board). It is submitted that the No Objection Certificate (NOC) for the Smriti Van Vasant Kunj lake project was granted by the Delhi Development Authority (DDA) on May 21, 2019. This allowed the Delhi Jal Board (DJB) to revive the water body at its own expense, with the understanding that DDA would continue to use the treated water for horticulture purposes.
2. That a request of rejuvenation of the Smriti Van Lake, Vasant Kunj along with DPR was received by the DJB to provide the gap funding and to secure permissions from DDA by the Rotary Club Delhi (An Organization working on rejuvenation of lakes in Delhi).
3. That a Detailed Project Report (DPR) prepared by M/s INTACH was received via the Rotary Club on June 28, 2021, and later

approved by the competent DJB authority on September 10, 2021. The approval was for 1,100 KLD, based on treated effluent parameters suitable for horticulture: Biochemical Oxygen Demand (BOD) of 30 mg/L and Total Suspended Solids (TSS) of 50 mg/L, as specified in DDA's NOC. Copy of NOC dated 21.05.2019 and DPR is attached herewith and marked as ANNEXURE A-1(Colly).

4. That on the basis of the above Delhi Jal Board on its own has completed and commissioned the 1,100 KLD DSTP (Decentralized Sewage Treatment Plant) on October 20, 2022. The plant continues to meet the BOD and TSS parameters as specified in the NOC.
5. That a Memo of Understanding between DDA and DJB was signed on April 10, 2023, to rejuvenate lakes and water bodies belonging to DDA. It is pertinent to mention that According to clause 3.1.4, DDA would handle any legal issues arising from this MOU and the present OA was filed on September 25, 2022 by Amit Aggarwal, a local resident, against DDA before the Hon'ble National Green Tribunal (NGT). It is also pertinent to mention that while entering into Memorandum of Understanding Respondent no.1 DDA did not disclose to DJB about the present case pending before the Hon'ble Tribunal. Copy of the MOU dated 10.04.2023 is Attached herewith and marked as Annexure A-2.
6. That On May 11, 2023, DDA informed DJB of their completion of the in-situ ecological rejuvenation of the lake on April 29, 2023.
7. It is respectfully submitted that the DSTP was intended solely for the treatment of stormwater/waste drainage and not for the treatment of sewage. However, sewage from nearby multi-storey buildings located adjacent to Smriti Van is flowing into the pond. The land on which these buildings are situated is owned by the DDA, and the South-Central Mehrauli Ridge area is also nearby.



The DDA must determine the feasibility of providing sewer services. The sewage currently flowing into Smriti Van Park, which previously disposed in Machhali Talab, needs to be diverted away from the park by the DDA.

8. That vide letter dated 05.03.2024 DDA informed DJB that the DSTP is not functioning properly and requested DJB to stop sewerage flowing into the pond or otherwise handover the DSTP to the DDA .Letter Dated 05.03.2024 is Attached herewith and marked as **ANNEXURE A-3.**
9. That vide letter dated 26.03.2024 DPCC in compliance of order dated 29.01.2024 informed DDA to take remedial measures to ensure that untreated water/ sewage doesn't flow into the pond. It is pertinent to mention DPCC also observed that there is drain in park coming from the locality nearby wherein garbage and plastic waste is also coming with sewerage. It is humbly submitted that the DSTP was intended solely for the treatment of stormwater/waste drainage and not for the treatment of sewage, garbage coming from the locality nearby. Letter dated 26.03.2024 is Attached herewith and marked as **Annexure A-4.**
10. It is pertinent to mention that the DJB communicated to DDA on April 3, 2024, about damaged screens allowing garbage into the DSTP, negatively impacting functionality of the DSTP On multiple occasions (April 19 and May 1, 2024), DJB reiterated to DDA the necessity of maintaining the Machhali Talab and managing sewage inflow to preserve the lake's ecological health. Several times DJB has asked DDA and requested them to give details of the concerned officer of DDA to handover the DSTP but no steps has been taken by DDA. Despite repeated requests, DDA has not completed the handover process for the DSTP. Letter's Dated 03.04.2024,



19.04.2024, 01.05.2024 is attached herewith and marked as **Annexure A-5 (Colly.)**.

11. It is pertinent to mention that on May 9, 2024, DDA assured DJB of scheduling a joint inspection to facilitate the DSTP handover, but no date has been set. On 14.05.2024 DJB highlighted to DPCC and DDA that the untreated sewage from nearby residential areas is worsening the situation, and it falls under DDA's responsibility to address this as they own the land. Letters dated 09.05.2024 and 14.05.2024 is attached herewith and marked as **Annexure A-6 (Colly.)**.

12. That vide letter dated 23.08.2024, DJB requested DDA to share the affidavit filed by the DDA in the current case. The DJB also emphasized that, due to the ongoing work of cleaning and bioremediation of the pond being undertaken by the DDA, it would not carry out any work within the pond to avoid duplication of efforts and to ensure that the benefits of the ongoing remediation process by the DDA are not lost. Furthermore, the DJB clarified that shifting the responsibility/onus of lake remediation to the DJB based on the signed MoU is unfounded, and no further correspondence on this matter will be entertained. The DJB reiterated that the transfer of the DSTP is still pending despite multiple requests made through letters and urged the DDA to take necessary action promptly to assume responsibility for the installed DSTP. Letter dated 23.08.2024 is Attached herewith and marked as **Annexure A-7**.

13. That in compliance of order dated 08.07.2024 a joint inspection was carried out and DPCC filed a report dated August 28, 2024, showed that the DSTP's treated water did not meet the standards. Additionally, untreated sewage continued to flow into the pond,




affecting the water quality. DJB clarified that these issues stem from untreated sewage inflows that DDA must rectify. DPCC Report dated 28.08.2024 is attached herewith and marked as **Annexure A-8.**

14. That vide letter dated October 18, 2024 DJB informed DDA that a baffle wall built by DDA to stop discharge of untreated water led to sewage overflow and degraded DSTP performance. It was further informed that DSTP was intended solely for the treatment of storm water/waste drainage and not for the treatment of sewage from residential buildings. Letter Dated 18.10.2024 is attached herewith and marked as **Annexure A-9.**

15. It is pertinent to mention that DJB informed DDA on October 30, 2024, that the rejuvenated water bodies, including Smriti Van, would be handed over for future maintenance to DDA. Letter Dated 30.10.2024 is attached herewith and marked as **Annexure A-10.**

It is humbly prayed that DJB has no role in the captioned matter and may be exempted from the present litigation. However, the respondent is ready to abide by the directions passed by the Hon'ble Tribunal.


Ravindra Kumar Lakhera
Chief Engineer (Water Bodies)
Delhi Jal Board

550

ANNEXURE - A/10117

Through E-Mail

6

DELHI DEVELOPMENT AUTHORITY
 SUPERINTENDING ENGINEER CIVIL CIRCLE-5
 (HORTICULTURE), EAST ZONE, YAMUNA SPORTS COMPLEX
 GATE NO.-1, SURAJMAL VIHAR, NEW DELHI-92
 E-mail:- suptdce5@gmail.com, sccc5@dda.org.in, Cont.: 011-40314178

No : F-39/CC-5(Hort.)2018-19/341

Date 21/5/19

To

Sh. Rakesh Sahni,
 Superintending Engineer (South),
 Delhi Jal Board,
 Govt. of NCT of Delhi, Jal Sadan,
 Lajpat Nagar, New Delhi.

Sub:- N.O.C. in respect of Smriti Van Vasant Kunj Lake.

As per discussion held between CE (SZ)/DDA and Sh. Shalabh Kumar member DJB it is informed that DDA has no objection for DJB to carry out the revival of Smriti Van Water Body at their own cost. However the water will continued to be used by DDA for Horticulture purposes.

[Signature]
 (Er. Laxmi Narain)
 Superintending Engineer
 Civil Circle-5 (Hort.)/DDA
 (Nodal Officer, Water Bodies)

Copy to :

1. Hon'ble Chairman Monitoring Committee, Room No.-69, India International Centre, Lodhi Road, New Delhi-110003, for kind information.
2. EM/DDA, for kind information
3. PC (Hort.), DDA for kind information
4. OSD to VC, DDA, for kind information.
5. CE/DJB, for kind information.
6. CE (South Zone)/DDA, for kind information please.
7. SE/CC-15/DDA, for kind information.
8. FE SD.-3/DDA, for information.
9. Guard File.

[Signature]
 Superintending Engineer
 Civil Circle-5 (Hort.)/DDA
 (Nodal Officer, Water Bodies)

Rotary



DISTRICT GOVERNOR
Rtn. Sanjiv Rai Mehra
2020 - 2021



Rotary Opens
Opportunities

R.I. PRESIDENT
Holger Knaack
2020 - 2021

ROTARY CLUB OF DELHI CENTRAL District 3011

ROTARY/DJB28/JUNE/21

PRESIDENT

Rtn. Dr Ganesh K Mani
(Padmashri Recipient)

To
V.K. Gupta, Member (WS)
Delhi Jal Board
Varunalaya Complex, Staff Colony,
Block E, Jhandewalan Extension,
New Delhi- 110005

VICE PRESIDENT

Rtn. Vineet Sood

Sub : Rejuvenation of Smriti Van Lake, Vasant Kunj

Dear Sir

SECRETARY

Rtn. Padmini Parameswaran

Rotary Club of Delhi Central is a voluntary organization trying to contribute to the welfare of society over several decades and has prominent members of society in the organization.

JT. SECRETARY

Rtn. Mohit Luthra

Currently, we are working on rejuvenation of lakes of Delhi. Our knowledge partner, INTACH, has prepared a DPR for revival of Smriti Van Lake, Vasant Kunj.

TREASURER

Rtn. O.P. Manchanda

As the budget is beyond our modest means we would request DJB to provide the gap funding and also help us secure permissions from DDA to take up the project. The capital costs and O&M costs are provided in the tables below. Rotary Club of Delhi Central would be able to meet Rs. 20 lakhs of the capital cost initially.

CLUB TRAINER

PDG Dr. N. Subramanian

1. COST ESTIMATION For Wastewater Treatment

PRESIDENT ELECT (2021-2022)

Rtn. Dr. Harvinder Popli

SGT. AT ARMS

Rtn. Mukta Raghunath

S No	Item	Qty	Rate [INR]	Amount [INR]
1.	Settling Tank P-1	1 No.	15,00,000/-	15,00,000/-
2.	Filtration Channel P-2	1 No.	2,67,284/-	2,67,284/-
3.	Modifications to Existing Tank as Aquatic Plant Wetland	1 No.	1,77,503/-	1,77,503/-

Pl. put up on file
CA (WBSC)
28/6/21



DISTRICT GOVERNOR
Rtn. Sanjiv Rai Mehra
2020 - 2021

R.I. PRESIDENT
Holger Knaack
2020 - 2021

ROTARY CLUB OF DELHI CENTRAL District 3011

PRESIDENT

Rtn. Dr Ganesh K Mani

(Padmashri Recipient)

VICE PRESIDENT

Rtn. Vineet Sood

SECRETARY

Rtn. Padmini Parameswaran

JT. SECRETARY

Rtn. Mohit Luthra

TREASURER

Rtn. O.P. Manchanda

CLUB TRAINER

PDG Dr. N. Subramanian

PRESIDENT ELECT (2021-2022)

Rtn. Dr. Harvinder Popli

SGT. AT ARMS

Rtn. Mukta Raghunath

4.	Lateral Baffle Channel with Coir Log Filters P-4	I No.	85,273/-	85,273/-
	Total			20,30,060/-
5.	Project Management and Supervision			2,50,000/-
	Grand Total			22,80,060/-

Rounded to Rupees Twenty Three Lakhs

2. COST ESTIMATION For Lake Rejuvenation

1.	Sludge Removal From Lake	250 Cu.M.	1440/-	3,60,000/-
2.	Desilting of Lake Along Edges	700 Cu.M.	1440/-	10,08,000/-
3.	Dismantling Boundary Wall Around Lake	700 m	790/-	5,53,000/-
	Total			19,21,000/-
4.	Project Management and Supervision			2,50,000/-
	Grand Total			21,71,000/-

Rounded to Rupees Twenty Two Lakhs Only

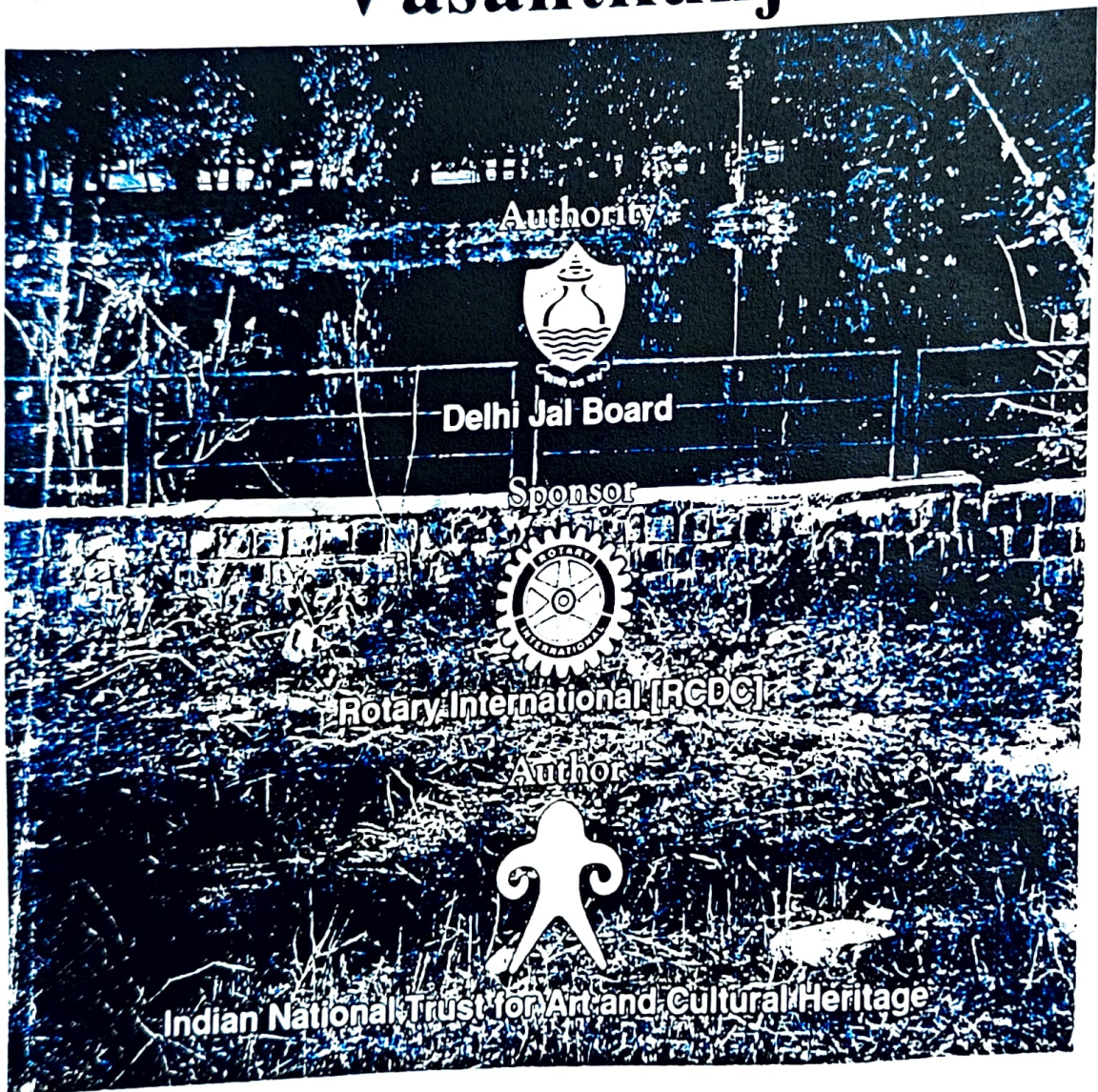
Please authorise Rotary Club of Delhi Central to participate in the rejuvenation of the Smriti Van Lake.

We would be grateful if some portion of the total of 45 L is kindly borne by Delhi Jal Board.

Thanking you,

Dr Ganesh K Mani

Rejuvenation of Smriti Van Lake, Vasantkunj



554 ANNEXURE - A, 2

INDIA NON JUDICIAL

10



सत्यमेव जयते

Government of National Capital Territory of Delhi

₹100

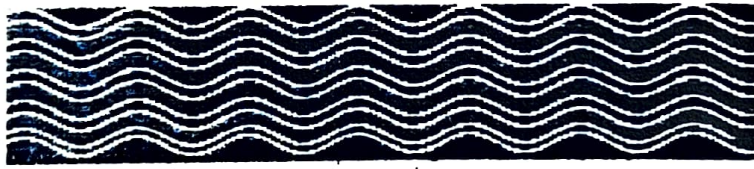
e-Stamp

Certificate No. : IN-DL88397392580556V
 Certificate Issued Date : 10-Apr-2023 04:56 PM
 Account Reference : IMPACC (WAY) 01888403/ DELHI/DB/DELHI
 Unique Doc. Reference : SUBIN-DL-DI8839403479760780641B4V
 Purchased by : DJB
 Description of Document : Article 53 General Agreement
 Property Description : Not Applicable
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : DDA
 Second Party : DJB
 Stamp Duty Paid By : DJB
 Stamp Duty Amount (Rs.) : 100
 (One Hundred only)



₹100₹100₹100₹100

₹100



IN-DL88397392580556V

Memorandum of Understanding
 between
 Delhi Development Authority (herein
 after referred to as the 'DDA')
 and
 Delhi Jal Board Delhi (hereinafter
 referred to as the 'DB')

For
**REJUVENATION OF LAKES AND WATER BODIES BELONGING TO
 DDA BY DJB**

This Memorandum of Understanding (hereinafter called the 'MOU') is made and entered into on this 10th day of April, 2023 at New Delhi between DDA and DB.

Statutory Agent

1. The authenticity of this Stamp certificate should be verified at www.sholestamp.com or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

Each individually hereinafter called 'party' and collectively referred to as 'parties'. The MoU sets the terms and conditions and understanding between the DDA and DB.

Whereas

- a. DDA is a premier organization having its head office at Vikas Sadan, INA, New Delhi 110023, responsible for orderly and rapid development of the city. The Development Authority was established in the year 1957 under the provisions of the Delhi Development Act "to promote and secure the development of Delhi", (which expression shall mean and include its officers, successors, assignees and administrators)
- b. The DB was constituted on 6th April 1998 through an Act of the Delhi Legislative Assembly incorporating the previous Delhi Water Supply and Sewage Disposal Undertaking, having its office at Varunayalaya Building, Jhandewalan, Karol Bagh, New Delhi 110005 (which expression shall mean and include its officers, successors, assignees and administrators).

1. BACKGROUND

On March 10th, 2023, a meeting was held at the Conference Hall of the Principal Commissioner (Pers, Hort & LS) /DDA to discuss various issues related to DDA's water bodies. The meeting aimed to address the water bodies that have already been revived by DB with decentralized WTPs or other techniques such as floating wetlands, in-situ aerators etc. and those proposed under AMRUT 2.0. This meeting was convened based on a decision made during a previous meeting held on February 10th, 2023, chaired by the Vice Chairman of DDA and the CEO of DB.

During the meeting, DB proposed to maintain water bodies (listed in Annexure-A) for ten years after the DLP (Defect Liability Period) is over, where decentralized WTPs have been installed and other rejuvenation works have been completed, as well as the water bodies (listed in Annexure-B) identified under AMRUT 2.0, for which DB has already prepared DPRs. It was decided that a Memorandum of Understanding (MoU) will be finalized and signed by the concerned officers from both departments at the earliest.

This MoU will apply to the water bodies and lakes (listed in Annexure-A & B) where DB has carried out or will carry out rejuvenation works and followed by a ten-year operation and maintenance period after the completion of DLP. DB will fund these works from its own funds or arranged funds. *The lists may be subject to addition, deletion, or modification with the mutual consent of both parties, if the need arises.*

2. OBJECTIVE

The primary objective of this MoU is to facilitate the restoration, rejuvenation, and development of lakes and water bodies owned by DDA, through the funds arranged by DB from its own funds. This includes measures to prevent pollution and untreated wastewater discharge into the water body, improve storage capacity and water quality, restore hydrological functions like groundwater recharge and surface runoff

storage, and treat the catchment area to prevent sediment deposition.

This objective is aligned with the direction issued by the Wetland Authority of Delhi on 21/06/2022 for the protection and restoration of water bodies in Delhi. This is intended to efficiently conserve and manage wetlands in accordance with the Wetland [Conservation & Management] Rules, 2017.

The specific water bodies/lakes listed in **Annexure-A and B** shall be the focus of the rejuvenation efforts undertaken by **DB** as part of this MoU. The scope of work for each water body/lake shall include capital work (planning, design, execution, and commissioning of the rejuvenation system), as well as its operation and maintenance (O&M). The capital work period shall be determined based on the scope of work for each water body/lake, including DLP, followed by a 10-year O&M period. The O&M period may be extended by mutual consent of the Parties.

3. ROLE AND RESPONSIBILITIES OF DDA AND DJB

3.1. ROLE OF DDA

3.1.1. The ownership of the land, including water bodies/lakes, shall remain with DDA. DDA will provide unrestricted access to the site to **DB** staff/machinery/T&P for the execution of works proposed by **DB** under this MoU.

3.1.2. DDA may provide survey maps to the second party wherever they are readily available.

3.1.3. DDA is responsible for removing any encroachments on the land earmarked for lakes/water bodies.

3.1.4. DDA is responsible for resolving any legal issues that may arise out of this MoU.

3.1.5. DDA will provide all necessary assistance to obtain sanctions/permissions required by law and bylaws of the land under DDA from concerned statutory Government body, if required.

3.1.6. DDA is responsible for ensuring the safety and security of the land of the water body/lake through peripheral boundary/fencing. Landscaping surrounding the lake must be maintained and repaired as and when necessary.

3.2 ROLE OF DJB

3.2.1 To execute/carry out work for the rejuvenation of water bodies and lakes as per the list enclosed with this MoU including their O&M for a period of 10 years after construction and expiry of DLP (defect liability period) from its own funds/arranged funds. **DB** shall not make any claim, whatsoever from DDA for the work executed under this MoU. The O&M period can be further extended with the mutual consent of the Parties.

- 3.2.2 In case the work involves installation of decentralized wastewater treatment plant, and the lake is inside the park, the plant shall meet the water requirement of the lake/water body as well as irrigation of the park.
- 3.2.3 To discharge the treated effluent in the lakes/water bodies after treatment as per the parameters prescribed by CPCB for best possible use in lakes/water bodies. The DIB shall conduct a study to determine the best possible use of each water body.
- 3.2.4 To incorporate suggestions/modifications, if any, proposed by DDA for the rejuvenation process/installation.
- 3.2.5 To monitor quality of water in the lakes/water bodies on regular basis at least eight times a year, communicate the quality data to DDA and to undertake appropriate action in order to improve the water quality wherever necessary through in-situ bioremediation/phytoremediation or any other suitable methodology.
- 3.2.6 To carry out physical cleaning of the water bodies/lakes, whenever required and collect/dispose the solid & plastic waste to designated site away from the water body/lake.
- 3.2.7 DIB shall not make or shall not allow any other entity for any commercial use of the DDA property/lake for obtaining any profit.
- 3.2.8 Safety and security of all the installations shall vest with DIB during the MoU period.
- 3.2.9 To hand over the water body/lake to DDA after completion of maintenance period of 10 years/extended period along with all Tools & Plants on "as on where basis" in fully functional conditions. Further, DIB will not be liable for any expenditure after expiry of O&M period of 10 years/extended period. DDA shall be responsible for the safety & security of the transferred assets and any associated expenditure post transfer.
- 3.2.10 At the time of handing over the works back to DDA, DIB shall provide O&M manuals, as built drawings for all civil, mechanical, electrical and instrumentation works. All the electrical, mechanical and instrumentation including standby shall be in perfect working condition.

4. PROJECT MANAGEMENT

A joint committee of members from the DDA & DIB will be formed to monitor the progress/target achievement and sort out the routine matters related to the site. This committee will meet at least once in every quarter and note its minutes for further reference.

5. TERMS AND CONDITIONS FOR COMPLETING THE SCOPE OF THE MoU.

5.1. *Force Majeure*: Circumstances emerged beyond the control of the DIB and causing hindrance in the completion of this undertaking or if the Consultant(s) and/or Contractor(s) cannot overcome these hindrances,

DJB shall promptly notify DDA with a written report in twenty (20) days after the date of the Force Majeure. In such case the following circumstances shall be considered as Force Majeure: a) Natural Disasters, b) Lawful Strike, c) Pandemics/Epidemics.

5.2. If the DDA, cannot carry out its responsibilities as defined in this MoU without any fault of DJB, if the project cannot be completed in due time because of these reasons and if these reasons are causing hindrance for the completion of the project and if DJB cannot overcome these hindrances, then the parties will mutually decide on whether or not to extend only the duration of the present agreement to compensate for the delay. Any amendment, modification, change or revision to this Agreement as mutually agreed between the Parties hereto shall be made only in writing.

6. DURATION

This MoU shall become effective upon signature by the authorized officers/officials from the DDA and DJB and will remain in effect until modified or terminated by any one of the partners by mutual consent. In the absence of mutual agreement by the authorized officers/officials from DDA and DJB this MOU shall end on completion of 10 years of Operation & Maintenance of the capital infrastructure to be installed as per scope of work by DJB for rejuvenation of the each Water body/Lake.

7. AUTHORIZED CONTACT PERSONS

There will be at all the times one nominated contact person from each party who will have the obligation to advise all involved parties immediately of any changes. Authorized contact persons are:

From DDA:

Sh. Subhasish Panda, Vice-Chairman, DDA
Address: 1st Floor, B-Block Vikas Sadan, INA, New Delhi-110023. E-mail: vcdda@dda.org.in

From DJB:

Sh. P. Krishnamurthy, Chief Executive Officer, DJB
Address: Delhi Jal Board, Varunalaya Phase-I, Karol Bagh, New Delhi-110005 Email Id: ceodelhi.djb@nic.in

8. SETTLEMENT OF DISPUTES/DIFFERENCES

All disagreements/differences of opinion/disputes regarding interpretation of the provisions contained in this Memorandum of Understanding shall be resolved amicably by mutual consultation by both parties. The

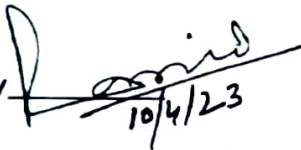
parties may choose to adopt administrative mechanism for resolution of disputes as detailed below:

- i. Disputes shall be referred to a committee comprising of Zonal Chief Engineer of DDA and concerned Chief Engineer of DB.
- ii. Concerned Executive Engineers of DB and DDA may represent their points of contention related to dispute in question before the committee.
- iii. The resolution of such dispute shall be unanimous decision of the committee and will be final and binding on both parties. The decision shall be signed by the members of the committee.
- iv. The committee shall finalise its decision within 3 months after having received the reference/notice in writing regarding the dispute from the concerned aggrieved party.

9. GOVERNING LAW AND JURISDICTION:

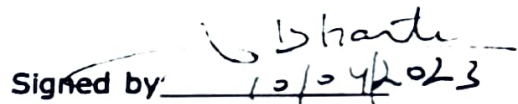
The MoU will be governed by and enforced in accordance with the laws of India/rules and law promulgated by Government of India and GNCTD. Any action brought by either party against the other concerning the transactions contemplated by this MoU shall be brought only in the courts of Delhi.

Signed By


10/4/23

(RAVINDER KUMAR)
NODAL OFFICER
WATER BODIES
On behalf of DDA

Signed by



10/04/2023

ANIL BHARTI
ACEP 4

On behalf of DB


Witnesses:

1.


Sudhit Kumar Arya
SE (P&M) DDA

1.

2.


10-04-2023
PRASHANT KAUSHIK
EE (P) / HCC-1

2.

Annexure-A : Already Revived Water Bodies by DJB with Decentralized WTPs

S.No.	DOA List(BZS) /Division	Revenue District	Water Body	Geo-coordinates	Khasra No./Areas	As per W.O.		As per Actual		Status/ Likely date of completion
						Date of Start	Date of Completion	Date of Start	Date of Completion	
1.	B09 NMD-1	Central	Burari (4) & Kamalpur Majra Burari (d)	28° 45' 33.642" N 77° 11' 46.222" E	193/2 (08-11) & 150 (07-13) Total area (1604)	12.08.2020	11.11.2020	12.08.2020	31.03.2022	Construction work completed & 1 year O&M work ending on 30.03.23 is in progress. Estimate for further O&M for 03 years under preparation & these shall be maintained for 30 years
2.	B06 NMD-1	Central	Burari (4) & Kamalpur Majra Burari (a)	28° 45' 23.062" N 77° 11' 45.665" E	148 (12-15 as per kathoni)	03.10.2019	02.04.2020	03.10.2019	20.04.2022	Construction work Completed & 1 year O&M work ending on 19.04.23 is in progress
3.	B02 HCD-8	New Delhi	Todapur	28° 37' 33.4" N, 77° 09' 57.2" E	114 (8-13)	04.08.2020	03.02.2021	04.08.2020	31.10.2022	After commissioning O&M shall start under this for 1 Year duration
4.	151 NMD-1	North	Ibrahimpur (a)	28° 46' 31.625" N 77° 10' 44.391" E	113/2(3-10)	03.10.2019	02.01.2020	03.10.2019	20.04.2022	Construction work completed & 1 year work ending on 19.04.23 is in progress
5.	145 NMD-1	North	Miranki (a)	28° 48' 3.006" N 77° 10' 52.633" E	534, 535 (12-13)	08.11.2019	07.04.2020	08.11.2019	31.03.2022	Construction work completed. & 1 year work ending on 30.03.23 is in progress.
6.	210 NZ	North	Siraspur (a)	28° 45' 41.56" N 77° 8' 11.38" E	162 (14-10)	08.11.2019	07.04.2020	08.11.2019	31.03.2022	Construction work completed & 1 year work ending on 30.03.23 is in progress-
7.	188 RMD-8	North	Nangal Thalran (d)	28° 48' 25.925" N 77° 0' 35.644" E	81 (14-12) 83(9-15) total-(24-07)	03.10.2019	02.04.2020	03.10.2019	20.04.2022	Construction work completed. & 1 year O&M work ending on 19.04.23 is in progress
8.	191 NMD-1	North	Nangli Puna	28° 46' 17.46" N 77° 8' 39.10" E	48min (3-11.1/2)	04.08.2020	03.02.2021	04.08.2020	31.03.2022	Construction work completed & 1 year O & M work ending on 30.03.23 is in progress.

9.	337 RMD-6	North West	Rani Khera (C)	28° 42' 33.211" N 77° 1' 18.595" E	(c)95 (2-04) 96(0-19) total area (3-03)	12.08.2020	11.11.2020	12.08.2020	31.03.2022	Construction work completed & 1 year O & M work ending 30.03.23 is in progress.
10.	284 RMD-2	North West	Karala(a)	28° 44' 13.082" N 77° 2' 56.068" E	55/27 (01-10)	03.10.2019	02.01.2020	03.10.2019	20.04.2022	Construction work completed & 1 year O & M work ending on 19.04.23 is in progress
11.	302 RMD-2	North West	Mohd. Pur Majri (c)	28° 43' 38.317" N 77° 2' 24.195" E	18/26 (13-8)	04.08.2020	03.02.2021	04.08.2020	30.09.2022	Commissioning in progress followed by O&M of 01 year under this contract.
12.	429 HCD-4	South	Mehrauli (Kishangarh) Sanjay Van near Neela Hauz	28° 31' 54.893" N 77° 10' 31.989" E	2734/1722/312 15 4 Bigha 14 Biswa (old) All water bodies on same Kh. No.	12.08.2020	11.11.2020	12.08.2020	31.03.2022	Construction work completed & 1 year O & M work ending on 30.03.23 is in progress.
13.	389 SMD-5	South	Dera Mandi (a)	28° 26' 7.229" N 77° 10' 45.393" E	444(19-13)	03.10.2019	02.04.2020	03.10.2019	20.04.2022	Construction work completed & 1 year O&M work ending on 19.04.23 is in progress
14.	557 DMD-2	South West	Jaffarpur Kalan-I	28° 35' 23.898" N 76° 55' 19.879" E	896(7-16)	12.08.2020	11.11.2020	12.08.2020	31.03.2022	Construction work completed & 1 year O&M work ending on 30.03.23 is in progress.
15.	558 DMD-2	South West	Jaffarpur Kalan-2	28° 35' 29.123" N 76° 55' 5.316" E	473(6-1)	12.08.2020	11.11.2020	12.08.2020	31.03.2022	Construction work completed & 1 year O&M work ending on 30.03.23 is in progress.
16.	532 DMD-2	South West	Daulat pur	28° 32' 36.316" N 76° 57' 19.787" E	61(06-12)	03.10.2019	02.01.2020	03.10.2019	20.04.2022	Construction work completed & 1 year O&M work ending on 19.04.23 is in progress
17.	540 DMD-6	South West	Dhool Siras (a)	28° 33' 17.348" N 77° 1' 56.874" E	72/2 (8-9)	03.10.2019	02.01.2020	03.10.2019	20.04.2022	Construction work completed & 1 year O&M work ending on 19.04.23 is in progress
18.	527 DMD-2	South West	Chawala	28° 33' 44.787" N 77° 0' 28.422" E	199(14-17)	08.11.2019	07.04.2020	08.11.2019	31.03.2022	Construction work completed & 1 year O & M work ending on 30.03.23 is in progress.
19.	520 DMD-4	South West	Bindapur	28° 36' 41.899" N 77° 4' 25.277" E	605(12-17)	30.12.2019	29.06.2020	30.12.2019	31.03.2022	Construction work completed & 1 year O & M work ending on 30.03.23 is in progress.
20.	669 DPD-5	South West	Tajpur Khurd	28° 34' 36.922" N 77° 0' 47.185" E	33(18-16), 34(0-15) total area (19-11)	04.08.2020	03.02.2021	04.08.2020	31.08.2022	O&M work of 01 year is in progress under this contract

21.	524 DMD-2	South West	Chawala (B)	28° 33' 52.540" N 77° 0' 7.603" E	192(5-15)	04.08.2020	03.02.2021	04.08.2020	30.06.2022	O & M work of 01 year is in progress under this contract
22.	725 DPD-1	West	Nangloi Jat (A)	28° 40' 32.634" N 77° 3' 55.739" E	a)126 (old 61/14/3) (8-12)	12.08.2020	11.11.2020	12.08.2020	31.03.2022	Construction work completed & 1 year O & M work ending on 30-03-23 is in progress.
23.	727 DMD-2	West	Neelwal (b)	28° 40' 5.277" N 76° 58' 47.638" E	86(08-11)	03.10.2019	02.01.2020	03-10.2019	20.04.2022	Construction work completed. & 1 year work ending on 19-04-23 is in progress
24.	739 DMD-2	West	Tikari Kalan (d)	28° 40' 58.968" N 76° 58' 25.011" E	481(04-01)	30.12.2019	29.06.2020	30.12.2019	31.03.2022	Construction work completed & 1 year O & M work ending on 30.03-23 is in progress.
25.	741 DMD-2	West	Tikari Kalan (f)	28° 40' 48.624" N 76° 57' 58.886" E	484min(06-14-1/2) 1213(0-3)	04.08.2020	03.02.2021	04.08.2020	31.03.2022	Construction work completed. & 1 year O & M work ending on 30.03-23 is in progress.
26.	702 DPD-1	West	Hastal (party) F/74 (b)	28° 37' 48.716" N 77° 3' 20.056" E	55/13(4-14)14(2-9) 16(4-10) 17(6-2)18(5-4) total-(22-19)	04.08.2020	03.02.2021	04.08.2020	30.04.2022	O & M work of 01 year in progress under this contract.
27.	203 NMD-S/N arela Zone	North	Sanooth	28° 48' 51.345" N 77° 4' 9.448" E	a) 98(36-4)	04.08.2020	03.02.2021	04.08.2020	31.12.2022	O & M work is in progress
28.	187 RMD-8	North	Nangal Thakran (c)	28° 48' 43.196" N 77° 0' 9.626" E	9/3 (2-16) 4(04-16) 7(04-16) 8(04-16) total: (17-04)	09.03.2022	09.09.2022	10.03.2022	31.03.2023	In Progress (Likely Date of Completion is March/ 2023). Followed by commissioning & O&M of 01 year
29.	294 RMD-6	North West	Ladpur	28° 44' 11.470" N 76° 59' 50.347" E	77//22/3, 23/2, 24/1 (10-0)	09.03.2022	09.09.2022	10.03.2022	31.03.2023	do
30.	262 RMD-6	North West	Ghewara	28° 41' 52.567" N 76° 59' 49.661" E	212(11-13)	09.03.2022	09.09.2022	10.03.2022	31.03.2023	do
31.	132 NMD-1	North West	Budhpur Bijapur	28° 46' 54.827" N 77° 8' 11.037" E	33(8-2)	09.03.2022	09.09.2022	10.03.2022	31.12.2022	do
32.	459 HCD-4	South	Smriti Van, Vasant Kunj	28.5151186954613, 77.17042287866477	661, 662, 663, 664, 689, 690, 691, 692, 697 to 700 min.	04.08.2020	03.02.2021	04.08.2020	31.12.2022	do

33.	529 DMD-2	South West	Chawala	77° 0'16.55"E 28°33' 54.23"N	215 (12-8)	04.08.2020	03.02.2021	04.08.2020	31.12.2022	do
34.	602 DMD-2	South West	Mitraun-2	28° 36' 26.715" N 76° 57' 0.341" E	(a) 188(8-15)	04.08.2020	03.02.2021	04.08.2020	31.12.2022	do
35.	720 DPO-1	West	Mundaka (c)	28° 41' 2.717" N 77° 1' 42.917" E	190/1(16-5)	04.08.2020	03.02.2021	04.08.2020	31.12.2022	do
36.	44 MCD-1	East	Sanjay lake	28° 36' 52.234" N 77° 18' 7.147" E	17 Hect	26.05.2022 24.06.2022	30.07.2022			Cleaning /Desilting Laying Pipeline from Kondli STP s in progress
37.	235 MCD-5	North	Bhalaswa Lake	28°44.494"N 77°10.318"E	45.6 Hect	10.01.2022	25.05.2022	10.01.2022	31.12.2022	WIP
38.	224 Narela	North	Tikri Khurd Lake	28 50.110"N, 77 07.380"E	11//24 min., 25 m ln., 12//23, 16//1, 2, 3, 10 min., 17// 4, 5, 6, 7, 14 min, 15 min.	21.06.2022	20.12.2022	Yet not started	NA	Road cutting permission awaited
39.	399 MCD-4	South	Hauz Khas	28° 33' 10.886" N 77° 11' 32.597" E	K.No. 150-158 Area: 142.35					Pilot project for cleaning of part using Geo bag is under preparation.
40.	438 SMD-1	South	Vasant Kunj near Smriti Van	28° 31' 7.297" N 77° 10' 9.869" E	1166 (1-16) 1167(3-10) 1168(12- 0), 109(21-02), 1 219(4-19)					Estimate under preparation for c leaning and treatment
41.	430 to 433	South	Sanjay Van (Po nd 5)		2734/1722/3/2 m in 2755/1764/1 Min 154 Bigha 14 Biswa 105 Bigha 16 Bis wa (Village Mehrauli)					To keep Pond no. 5 available for avifaunal activities, in situ treat ments, floating wetlands, aerato rs, and other installations will be shifted by DJB to other ponds in the upstream water bodies at Sa njay Van

Note:- The above list may subject to change/modification with mutual consent of DDA & DJB, if needed.

Annexure-B. Water bodies to be taken under AMRUT 2.0

S.No.	As per DOA List (825)/ Division	Revenue District	Water Body	Geo-coordinates	Khasra No./Areas	As per W.O.		As per Actual		Status/ Likely date of completion
						Date of Start	Date of Completion	Date of Start	Date of Completion	
1.	818 NMD-1	Central	Mukandpur	28° 44' 22.063" N 77° 11' 2.337" E	175 & 179 total area (08-07)					AMRUT 2.0. Likely date of Completion is Aug, 2023
2.	131 RMD-8	North	Bawana (I)	28° 47' 39.391" N 77° 2' 9.218" E	206/1min (09-17)					AMRUT 2.0. Likely date of Completion is Aug, 2023
3.	147 Narela Zone	North	Holambi Kalan (A)	28° 48' 29.059" N 77° 5' 45.662" E	96/70(04-04)75(11-06)06) Total - 15-10)					AMRUT 2.0. Likely date of Completion is Aug, 2023
4.	161 NMD-6	North	Khera Kalan (B)	28° 46' 14.81" N 77° 7' 11.03" E	39/26 (18-16)					AMRUT 2.0. Likely date of Completion is Aug, 2023
5.	176 Narela Zone	North	Lam Pur(c)	28° 50' 58.467" N 77° 3' 57.485" E	50//4min (3-8)					AMRUT 2.0. Likely date of Completion is Aug, 2023
6.	176 (a) Narela Zone	North	Lam Pur(d)	28° 50' 56.297" N 77° 3' 59.193" E	50//6 (4-16)					AMRUT 2.0. Likely date of Completion is Aug, 2023
7.	176 (b) Narela Zone	North	Lam Pur(e)	28° 50' 56.171" N 77° 3' 57.011" E	50//7 (4-16)					AMRUT 2.0. Likely date of Completion is Aug, 2023
8.	61 HCD-10	North East	Ghonda Gujran Khaddar	28° 41' 22.863" N 77° 15' 11.721" E						AMRUT 2.0. Likely date of Completion is Aug, 2023
9.	93 HCD-10	North East	Usmanpur F/89	N-28°42'14.45" E-077°13'57.30"						AMRUT 2.0. Likely date of Completion is Aug, 2023
10.	328 (Hort.)	North West	District Park, Harsh Vihar, Pitampura	28.69170° N 77.133380° E	2.47 acre Kh. No. 206					AMRUT 2.0. Likely date of Completion is Aug, 2023

11.	475 HCD-9	South East	Chakchilla	28°34'41.70"N 77°16'56.14"E					AMRUT 2.0. Likely date of Completion is Aug. 2023
12.	469 EMD-7	South East	Aali	28°31'6.86"N 77°18'8.25"E	169,193.228				AMRUT 2.0. Likely date of Completion is Aug. 2023
13.	484 EMD-8/ HCD-10	South East	Kholkar F/66	28°34'38.257" N 77°16'10.888" E					AMRUT 2.0. Likely date of Completion is Aug. 2023
14.	493 EMD-3	South East	Mangil raza pur F/89	28°35'47.07"N 77°16'44.62"E	84 min (DLRA)				AMRUT 2.0. Likely date of Completion is Aug. 2023
15.	533 DMD-2	South West	Daulat pur (C)	28°32'48.671" N 76°57'44.945" E	41(11-03)				AMRUT 2.0. Likely date of Completion is Aug. 2023
16.	541 DMD-6	South West	Dhool Siras (B)	28°33'10.425" N 77°14'43.726" E	85 (7-13)				AMRUT 2.0. Likely date of Completion is Aug. 2023
17.	457 HCD-3	South	Shahpur Jatt	28°33'4.044" N 77°12'43.985" E	294 (5-11)				DPR under preparation
18.	561 DMD-2	South West	Samaspur K halsa (C)	28°34'52.258" N 76°54'2.808" E	36/67(15-12)				AMRUT 2.0. Likely date of Completion is Aug. 2023
19.	569 DPD-5	South West	Tajpur	28°29'52.87"N 77°18'30.10"E	159/1, 130/2, 128, 129				AMRUT 2.0. Likely date of Completion is Aug. 2023
20.	710 DPD-1	West	Kamruddin Nagar	28°40'40.341" N 77°13'13.066" E	38/1/2min (10 bigha)				AMRUT 2.0. Likely date of Completion is Aug. 2023
21.	430 to 433	South	Sanjay Van (Pond 1-4)		2734/1722/3/2 min 2755/1764/1 Min 154 Bigha 14 Biswa 105 Bigha 16 Biswa (Village Mehrauli)				Cleaning of Ponds.

Note:- The above list may subject to change/modification with mutual consent of DDA & DJB, if needed.



DELHI DEVELOPMENT AUTHORITY
OFFICE OF THE EXECUTIVE ENGINEER
HORT. CIVIL DIVISION-4
NEHRU PLACE, NEW DELHI-110019
(ADJACENT BSES BHAWAN)
E-mail:- eehcd4dda@gmail.com

No.F-1(71)EE/HCD-4/DDA/2023-24/801

Date. 05/08/2024

To,

The Addl. CE(P) -4,
Delhi Jal Board
Varunalaya Phase-I, Karol bagh
New Delhi-110005.

Subject:- Intimation regarding handing over of "Smriti Van" water body at Vasant Kunj to DJB.

Ref.:- (1) F-1(71)EE/HCD-4/DDA/2023-24/512 dated 31/10/2023 (Copy enclosed).
(2) F-1(71)EE/HCD-4/DDA/2023-24/211 dated 26/05/2023.
(3) F-1(71)EE/HCD-4/DDA/2023-24/68 dated 11/05/2023.

Sr,

With reference to above cited subject and reference, it has already intimated that the said water body is in a deteriorated condition and daily walkers/visitors of park have been complaining about an unpleasant smell, it is also found that sewerage water directly falls in the water body through nallah which makes water body very bad condition while DJB has its STP for treating of full capacity of sewerage water of this nallah. The STP is also not functioning about 2-3 months.

In this regard, this office is taking up the work of rejuvenation/bioremediation of water body as per direction of competent authority. So, DJB STP is required to function on full capacity & no sewerage water should be fallen directly into the water body.

In view of above, it is again requested that the concerned officers of DJB may please be directed to stop sewerage water of nallah into water body & only treated water should be fallen in the water body through STP or otherwise **hand over the STP to DDA so that bio ecological cycle of the said lake can be maintained.**

This may be treated as **top priority**, please.

(Er. Pushpendra Kumar Sharma)
EXECUTIVE ENGINEER/HCD-4/DDA

Copy to:-

1. PS to CEO/DJB, Varunalaya Phase-I, Karol Bagh, New Delhi-110005, for kind information of this latter, please.
2. PC(Hort.),DDA for kind information.
3. CE (Hort.),DDA for kind information.
4. SE/HCC-1, DDA for kind information and necessary action, please.
5. Director (Hort.)/SE, for kind information and necessary action, please.
6. DD (Hort.), HD-IV, for information and necessary action, please.
7. AE-III. HCD-4 for information w.r.t. his report and pursue the matter.
8. Guard file.

(Er. Pushpendra Kumar Sharma)
EXECUTIVE ENGINEER/HCD-4/DDA

813

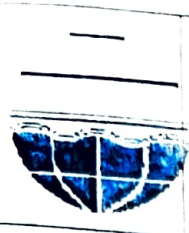
567

Office of CEN (Ground Water)

any No. 967

10/04/2024

ANNEXURE-A.U



DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT
 (GOVT. OF NCT OF DELHI)
 2nd FLOOR, C-BLOCK, VIKAS BHAWAN-II,
 UPPER BELA ROAD, CIVIL LINES DELHI-54
 (visit us at website : <http://dpcc.delhigovt.nic.in/>)



23

DPCC/(10)/(10)/(11)/Leg-24/155-156

Date: 06/05/24

The Vice-Chairman,
 Delhi Development Authority,
 Vikas Sadan, INA,
 New Delhi - 110023.

Chief Engineer (Dr) Pr-II
 Diary No. 966
 Date: 03/04/24

13015
 01/04/24
 DELHI JAL BOARD

Office of CEN (Drainage)
 DELHI JAL BOARD
 Diary No. 1474
 Date 2-4-24

Sub.: Compliance of order of Hon'ble NGT dated 29.01.2024 in OA No. 737/2023 titled as "Amit Aggarwal Vs. DDA & ors."

This has reference to the order dated 29.01.2024 passed by Hon'ble NGT in OA No. 737/2023 titled as "Amit Aggarwal Vs. DDA & ors. Consequent to the order passed by the Hon'ble Tribunal, an inspection of the site was conducted by the official of DPCC on 13.05.2024 and the observations in this regard are as under:-

1. The pond is located in M.P. Green Area Smriti Van Vasant Kunj on Delhi Development Authority (DDA) land. It is also known by the name of "Machhli Talab".
2. There is a drain in the park coming from the adjacent locality. Sewage-Treatment Plant was also found installed in the park for the treatment of sewage/waste water coming from the drain.
3. Observations regarding the operation of STP:
 - i. Plant operator (Vijay Singh) from DJB informed that the treatment plant is not operational since few days because of defunct motor. No logbook is being maintained for the operation and maintenance of STP.
 - ii. Due to non-functional STP all the Waste Water from the drain is being discharged directly into the pond without any treatment.
 - iii. Garbage and Plastic waste coming along with sewage were also observed in the pond.
4. Septic condition and foul smell observed in the pond.

EE (WB)-I
 Diary No. 1036
 Date 16/04/24

In view of the above observations, you are requested to look into the matter and direct the concerned in DDA to take remedial measures to ensure the pond is pollution free and continue to be vigilant on the ground situation and you are also direct the concerned to submit treated effluent analysis report from DPCC lab or any NABL accredited lab after removal of all the deficiencies observed as above/restarting the STP within 7 days so that status report can be prepared and filed before Hon'ble NGT. Copy of the order of Hon'ble NGT is also enclosed herewith for your ready reference.

SE (WB)
 DIARY NO. 571
 DATED 15/04/24
 DELHI JAL BOARD

AF-III
 In-charge, CMCP
 The water performs
 to (5.4m) along of
 100% place of
 BE(WB)S

Encl: As above

Chief Executive Officer, Delhi Jal Board, Vikas Sadan, Ph-II, Jhandewala, New Delhi

114

CEN (Dr)

CE (WB)

10/4/24

18/4/24

19/4/24

20/4/24

21/4/24

22/4/24

23/4/24

24/4/24

25/4/24

26/4/24

27/4/24

28/4/24

24

EE (WB)-I

Diary No. 1018

Date 16/04/24

SE (WB)
DIARY NO. 524
DATED 03/04/24
DELHI JAL BOARD



OFFICE OF THE SUPERINTENDENT ENGINEER (WB)
DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI
'A' BUILDING (STAFF QUARTERS) 2nd FLOOR,
VARUNALYA HEAD OFFICE COMPLEX,
KAROL BAGH, NEW DELHI: 110005.
Email: sewaterbody@gmail.com

Dated: 03.04.2024

DJB/SE (WB)/2024/100

Subject: Compliance of the order dated 29.01.2024 of the NGT in the OA No.737/2022,(IA No.93/2023 in the matter of Amit Aggarwal (Applicant) Vs. DDA & Ors.)

Vide letter no.157 dated 21.03.2024 issued by the In-charge CMC-I, DPCC the main contents of the issued order dated 29.01.2024 by the NGT court has been conveyed. It is mentioned inter alia that DDA has to take all possible measures to ensure that the untreated water does not flow to the water body. However, it is seen that the installed screen by DDA is damaged resulting in passage of garbage, plastic waste and floating matter to the installed DJB plant and same is adversely affecting the treatment. A site photograph taken today shows the precarious conditions. It is requested to take remedial measures on priority. The matter may please be treated as **MOST URGENT.**

Encl: As above.

Dr. Rameshwar Dayal
Director (Hort.) South East
15th Floor, Vikas Minar, New Delhi-02.

Sd/-
Anil Bharti
SE (WB), DJB

CE (QC) / (WB)
Delhi Jal Board
Dy. No. 524
Date 03/04/2024

SE (WB)

EE (WB) I

Party No. 1079

Date 19/04/24

25

OFFICE OF THE SUPERINTENDENT ENGINEER (WB)
DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI
'A' BUILDING (STAFF QUARTERS) 2nd FLOOR,
VARUNALYA HEAD OFFICE COMPLEX,
KAROL BAGH, NEW DELHI: 110005.
Email: sewaterbody@gmail.com

DJB /SE (WB)/2024/ - 122

Dated: 19.04.2024

Subject: Intimation regarding Smriti Van water body at Vasant Kunj, Delhi.

- Ref:**
1. Letter bearing no.444 dated 15.03.2024 issued by Dir. Horticulture, South East, DDA on above subject to undersigned.
 2. Letter bearing no.157 dated 26.03.2024 issued by Senior Environmental Engineer, DPCC intimating about compliance of order of Hon'ble NGT dated 29.01.2024 in OA No.737/2023 titled Amit Aggarwal Vs. DDA & Ors.

It is hereby intimated that necessary action in respect of the installed DSTP proper functioning is in progress and likely to be completed within a fortnight. However, ~~regarding the Vasant Kunj~~ ~~Manchhi Tslab, the same has to be cleared and maintained by DDA. The installed DSTP and associated record shall also be handed over to DDA as sought by the end of next month. It is requested to intimate about the particulars of the concerned staff to whom this DSTP has to be handed over.~~

Accordingly, information on above lines shall also be shared with DPCC to apprise the Hon'ble NGT in the ongoing court matter.

Dr. Rameshwar Dayal
Director (Hort.) South East
1st Floor, Vikas Minar, Delhi-02

Sh. Anil Bharti
SE (WB), DJB

Copy for information and record:

1. VC, DDA through e-mail
 2. CEO, DJB through e-mail
 3. Principal Commissioner, Horticulture, DDA.
 4. CE (Nodal) Drainage, DJB
 5. CE WB,
 6. CE (HQ & QAC) Vikas Sadan, DDA through e-mail
- ✓ O/C along with spare copy to EE (WB) I

one copy to me

AE-III 19/4/24

Sh. Anil Bharti
SE (WB), DJB



570

DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER (WB)-I
ROOM NO.-25, B-BUILDING,
JHANDEWALAN, KAROL BAGH
NEW DELHI: -110005
E-Mail: djbwaterbody@gmail.com

26

No.: DJB/EE(WB)-I/2024/ 1111

Dated: 01.05.2024

To

The Executive Engineer/HCD-4/DDA,
Nehru Place, New Delhi-110019
Email id:- eehcd4dda@gmail.com

Subject: Removal of Floating material from Machhali wala pond and STP plant in Smriti Van Park Mehrauli to control mosquito breeding.

Ref. no.: Letter bearing no. 57 dated 29.04.2024 as issued by EE/HCD-4/DDA.

The information that DDA through EE/HCD-4 is taking up the work of in-situ ecological rejuvenation/bioremediation is hereby acknowledged. As such the maintenance of water body in all respect including de-silting etc. shall also be carried out under the scope of above work to obtain the desirable results. It is also hoped that the installed fountain etc. by the DDA inside the Machhli wala Talab shall also be functional on a regular basis so as circulation of pond water may continue without any interruption.

It is also pertinent to mention that in response to the letter issued by Dir. Hort. South East, DDA bearing no. 444 dated 15.03.2024, this office had vide letter no. 115 dated 19.04.2024 had sought the details of the DDA officials to whom the installed DSTP and its record may be handed over to DDA in compliance with the received correspondence from Dr. Rameshwar Dayal Dir. Hort., DDA in this regard. As such may please carry out joint site inspection in this regard.

~~Regarding the alleged non-functioning of DSTP for last four month is wrong and hence denied.~~ Regarding flow of additional sewage into the water body, the same is attributable to the recent increase in the sewage getting discharged into the storm water drain and action against defaulters also need to be taken up by DDA for polluting the water body through the drain which is supposed to carry only the storm water drainage.

The matter may please be treated as MOST URGENT.

-sd-
R.K. Bansal
Ex. Engineer (WB)-I

571

ANNEXURE-A, 6, 2011



DELHI DEVELOPMENT AUTHORITY
OFFICE OF THE EXECUTIVE ENGINEER
HORT. CIVIL DIVISION-4
NEHRU PLACE, NEW DELHI-110019
(ADJACENT BSES BHAWAN)
E-mail:- eehcd4dda@gmail.com

27

No. F-1(71)EE/HCD-4/DDA/2023-24/ 84

Date. 09/15/24

To.

Executive Engineer (WB)-I, DJB
Room No.-25, B-Building,
Jhandewalan, Karol bagh
New Delhi-110005.

EE (WB)-I

Diary No. 1302

Date 13/05/24

Subject:- Removal of Floating material from Machhali wala pond and STP plant in Smriti Van Park Mehrauli to control mosquito breeding.

Ref. :- (i) DJB/EE (WB)-I/2024/1107 dt. 01.05.2024
(ii) DJB/EE(WB)-I/2024/1005 dt. 12.04.2024
(iii) DHO/SZ/MCD/2024/D.60 dt. 09.04.2024

With reference to above cited subject, A Memorandum of Understanding (MoU) signed between DDA & DJB for "Rejuvenation of lakes and water bodies belonging to DDA by DJB" on dated 10.04.2023, wherein DJB agreed to maintain water bodies (listed an Annexure-A) for ten year after the DLP is over. For which this office has continuous intimated vide letter even no. 68 dt 11.5.23, 211 dt.26/6/23, 512 dt. 31.10.23 & 801 dt. 05.3.24 to the Addl. CE (P), DJB regarding start the rejuvenation work of waterbody as per MoU but no work was started by your side i.e. DJB till date. Meanwhile Hon'ble NGT court is hardly pressurised to clean and maintain the waterbody for which higher authority was decided to do the cleaning/ bio-remediation work till DJB will not start the rejuvenation work of waterbody.

With respect to your request for joint site inspection to hand over DSTP to DDA. the suitable date & time will be taken from Dir.(Hort.) S/E, DDA and same will be intimated to your good office.

With respect to non-functioning of DSTP, this office has already been intimated to Addl. CE(P)-4, DJB vide letter even no. 801 dt. 05.3.24 wherein it has intimated that DSTP is not functioning from 2-3 months & now almost 4 month has passed the DSTP is not functioning and sewerage water directly falls in the water body which makes water body is in a deteriorated condition. Also, drain/nallah entering in the waterbody is very old which discharge sewerage water as well storm water from surrounding colonies. That is why DSTP has been installed to treat this all sewerage water & dispose it into waterbody after treatment.

In view of above, it is again requested that to carry out further necessary rejuvenation/ development works for maintaining the water body's cleanliness as well as quality parameters as per NGT guidelines as per MoU and also divert full water of drain/nallah into DSTP so that further no sewerage water of drain/nallah falls directly into water body & only treated water should be falls in the water body through DSTP henceforth bio ecological cycle of the said waterbody can be maintained.

This may be treated as top priority, please.

AE-III 13/5/24

(Er. Pushendra Kumar Sharma)
EXECUTIVE ENGINEER/HCD-4/DDA

Copy to:-

!! देश हमें देता है सब कुछ ! हम भी तो कुछ देना सीखे



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DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER (WB)-I
ROOM NO.-25, B-BUILDING,
JHANDEWALAN, KAROL BAGH
NEW DELHI: -110005
E-Mail: djbwaterbody@gmail.com

7/28
आज़ादी का
अमृत महोत्सव

No.: DJB/EE(WB)-I/2024/ 1240

Dated: 14.05.2024

To

The In-charge, CMC-II
Delhi Pollution Control Committee,
Department of Environment, GNTCD
2nd Floor, C-Block, Vikas Bhawan-II,
Upper Bela Road,
Civil Lines, Delhi-110054

Kind attention: Dr. B.M.S. Reddy (Sr. Environmental Engineer)

Subject: Compliance of Order of Hon'ble NGT dated 29.01.2024 on O.A. no. 737/2023 titled as "Amit Aggarwal Vs DDA & Ors".

Ref. no.: Your Letter addressed to CEO DJB vide no. DPCC/(10)/(10)/(11)/Leg-24/157-158 dated 26.03.2024.

This in reference to your letter dated 26.03.2024, it is hereby confirmed that the DSTP installed by DJB in the Smriti Van park, Vasant Kunj for treatment of sewage/waste water is now functional after having carried out routine yearly maintenance. The necessary log book record is also available at site.

As vide letter bearing no. 57 dated 29.04.2024 issued by EE(HCD-4)DDA about having taken up the work of in-situ ecological rejuvenation/Bio-remediation of the water body and as such DJB has no role in the matters related to Machhali wala Talab maintenance.

In case of any proposed site visit, it is requested to share the detail in advance.

-Sd-
R.K. Bansal
Ex. Engineer (WB)-I

Copy for kind information to:

1. CE(WB)
2. S.E.(WB)
3. Dir. Hort., DDA, South East: 15th Floor, Vikas Minar, New Delhi-110002, Email id: dirhortsouth@dda.org.in
4. The Executive Engineer/HCD-4/DDA, Nehru Place, New Delhi-110019, Email id: eehcd4dda@gmail.com
5. AE-III: To pursue
6. Office copy

Ex. Engineer (WB)-I



DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER (WB)-I
ROOM NO.-25, B-BUILDING,
JHANDEWALAN, KAROL BAGH
NEW DELHI: -110005
E-Mail:

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आज़ादी का
अमृत महोत्सव

No.: DJB/EE(WB)-I/2024/1245

Dated: 14.05.2024

To

The Executive Engineer/HCD-4/DDA,
Nehru Place, New Delhi-110019
Email id:- eehcd4dda@gmail.com

Subject: Removal of Floating material from Machhali wala pond and STP plant in Smriti Van Park Mehrauli to control mosquito breeding.

Ref. no.: Your Letter no. 84 dated 09.05.2024.

The contents of your above referred letter are denied in respect of alleged non execution of work by DJB till 09.05.2024. The DSTP has been made functional after routine maintenance.

As already intimated by you about ongoing work of cleaning/Bio-remediation in the pond, DJB shall not carry out any work within the pond.

The date & time for inspection still needs to be intimated by DDA on priority to facilitate handing over of DSTP to DDA and it is hoped that necessary action in right earnest shall be done by all concerned. DPCC has also been intimated on above lines.

The matter may please be treated as MOST URGENT.

-sd-

R.K. Bansal
Ex. Engineer (WB)-I

Copy for kind information to:

1. CE(WB)
2. S.E.(WB)
3. Dir. Hort., DDA, South East: 15th Floor, Vikas Minar, New Delhi-110002, Email id: dirhortsouth@dda.org.in
4. AE-III: To pursue
5. Office copy

Ex. Engineer (WB)-I 14/5/24

574 ANNEXURE - A, 7

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DELHI JAL BOARD, CIVIL ENGINEERING DIVISION
OFFICE OF THE EXECUTIVE ENGINEER (WB) I
ROOM NO.-27, E-BUILDING,
INDIADEWALAN, KAROL BAGH
NEW DELHI-110005
E-mail: djbw@delhi.gov.in



No. DJB/EE(WB) I/2024/ 1729

Date: 23.08.2024

The Executive Engineer/HCD-4/DDA,
Nehru Place, New Delhi-110019
Email id:- eehcd4dda@gmail.com

Subject: Compliance of Hon'ble NGT order dated 08.07.2024 in OA No. 737/2022 titled as "Amit Aggarwal Vs DDA & ors.

Ref. no.: Letter bearing no. 331 dated 14.08.2024 issued by EE (Hort.) Civil division-4, DDA to undersigned.

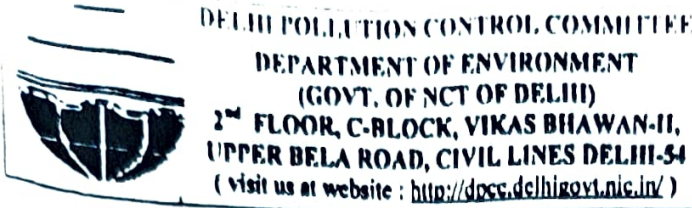
After having gone through the contents of the above mentioned letter, it is requested to kindly share the filed affidavit by DDA as mentioned in the issued order dated 08.07.2024 by the NGT bench. This information is required on top priority as from the mere reading of the said order wherein it has been recorded at para no. 07, "*Some electrical and mechanical components require maintenance, change of such equipment is in progress. It is not disclosed as to what is the effect of those shortcomings in the STP on its performance.*" However, it is a matter of record that no such information related to the maintenance of components related to the DJB installed DSTP had been given by DJB to the DDA and as such there seems to be some confusion.

It is also pertinent to mention that on account of ongoing work of cleaning/Bio-remediation in the pond by DDA, DJB shall not carry out any work within the pond to avoid any duplicity and to ensure that due to the continuity of the ongoing remediation process by DDA, the realized gains may not be lost. As such there is no point in shifting the onus of Lake Remediation to DJB on the pretext of signed MoU and no further correspondence shall be entertained in this regard.

It is regretted that the process for taking over the installed DSTP by DDA is still pending despite vigorous persuasion by DJB vide various letters no. i.e. 1002 dated 12.04.2024, 122 dated 19.04.2024, 1107 dated 01.05.2024, 1235 dated 14.05.2024 etc. It is hoped that requisite necessary action in right earnest shall be carried out by DDA to take over the installed DSTP.

The matter may please be treated as MOST URGENT.

-sd-
R.K. Bansal
Ex. Engineer (WB) I



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT
(GOVT. OF NCT OF DELHI)
2nd FLOOR, C-BLOCK, VIKAS BHAWAN-II,
UPPER BELA ROAD, CIVIL LINES DELHI-54
(visit us at website : <http://dpcc.delhigovt.nic.in/>)



31

DPCC/10M/10M/11/Leg-24/643-645
To

Date: 28-08-2024

1. The Vice-Chairman,
Delhi Development Authority,
Vikas Sadan, INA,
New Delhi - 110023.
2. The Member(Water),
Delhi Jal Board,
Varunalya Ph-II, Jhandewalan,
Karol Bagh, New Delhi-110005.

Sub.: Compliance of Hon'ble NGT order dated 08.07.2024 in OA No. 737/2022 titled as "Amit Aggarwal Vs. DDA & ors."

Sir,

This has reference to the order dated 08.07.2024 passed by Hon'ble NGT in OA No. 737/2022 titled as "Amit Aggarwal Vs. DDA & ors. Vide this order, Hon'ble NGT directed DDA and DPCC to file a fresh report with the details of STP along with the analysis report of treated effluent from the STP and the water quality analysis report of the Macchli Talab at Smriti Van, Vasant Kunj.

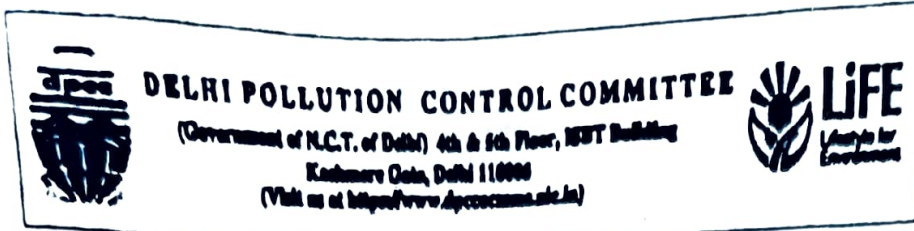
In view of the above a joint visit was carried out on 24.7.2024 comprising of concerned officials from DJB, DDA and DPCC to carry out the inspection for getting the details of STP and collecting samples for analysis so that status report can be filed before Hon'ble NGT.

DPCC water lab has analysed the samples of inlet/outlet of STP and pond water (Reports enclosed). As per the Analysis report of outlet of STP, it is clear that the parameters namely TSS, BOD and TSS are not meeting the standards prescribed for STP, which indicates improper operation of the STP. Further, Dissolved Oxygen and Ammonical Nitrogen of pond water are not meeting the prescribed standards as per the Analysis report despite of functional STP comparing the norms prescribed by the CPCB for Propagation of Wild Life and Fisheries (Class-D water quality criteria). At the time of inspection it was observed that the untreated sewage was being directly discharged into the pond through drain laid parallel to outlet of STP. This might be one of the reasons of pond water not meeting the prescribed standard of Dissolved Oxygen and Ammonical Nitrogen.

In view of the above you are requested to ensure intake of the wastewater from the drain in such a quantity which can be treated in the STP, conforming to the norms laid down, before discharging into the pond. No untreated wastewater shall be discharged into the pond through bypass drain as observed during the inspection. Further, you are requested to direct the concerned to take measures to bring the quality of the water in the pond to a level wherein the aquatic life survives.

Bull
Incharge, CMC-II

Encl: Analysis Reports



Result No- DPCC/W/D(Misc)/2024/28/1150

Dated: 31/07/2024

ANALYSIS REPORT

1. Name of Unit : STP (Installed in the Smriti Van, Vasant Kunj)
2. Sampling Location : Outlet of STP
3. Date of sampling : 24.07.2024
4. Samples collected by : DPCC Lab
5. Control Measures (if any) : STP
6. Nature of Sample : Grab
7. Parameter analyzed and result:

S. No.	Parameters	STP		Prescribed Standard
		Inlet	Outlet	
1	pH	7.3	7.4	6.5-9.0
2	Total Suspended Solids (TSS)	304	42	10.0
3	Oil and Grease	12.8	2.8	10.0
4	Bio-Chemical Oxygen Demand (BOD) [3 days at 27°C]	186	25	10.0
5	Chemical Oxygen Demand (COD)	498	84	50.0
6	Dissolved Phosphate	12.5	1.9	2.0
7	Ammonical Nitrogen	16.3	4.2	5.0

*All parameters are in mg/l except pH

Nandita
IC Water Laboratory

Dr. Nandita Mehta
Scientist D

Shalu
SSA/Analyst/SLA



Result No- DPCC/W/D(Misc)/2024/291/1149

Dated: 31/7/24

ANALYSIS REPORT

1. Name & Add. unit : M.P. Green Area Smriti Van Pond, Vasant Kunj ("Machhli Talab")
 2. Date of sampling : 24.07.2024
 3. Parameter analyzed and result:

S. No.	Parameter	Concentration	Propagation of Wild life and Fisheries (Class-D Water Quality Criteria)
1.	pH	7.5	6.5-8.5
2.	Dissolved Oxygen	Nil	4
3.	Total Suspended Solids (TSS)	144	-
4.	Oil and Grease	11.2	-
5.	Bio-Chemical Oxygen Demand (BOD) [3 days at 27°C]	76	-
6.	Chemical Oxygen Demand (COD)	140	-
7.	Ammonical Nitrogen as N	6.4	1.2 mg/l or less
8.	Dissolved Phosphate	3.1	-

*All parameters are in mg/l except pH

N. Mishra
 VC Water Quality Majtra
 Scientist D

[Signature]
 SSA/Analyst/VSLA



DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER (WB)-I
ROOM NO.-25, B-BUILDING,
JHANDEWALAN, KAROL BAGH
NEW DELHI: -110005
E-Mail: djbwaterbody@gmail.com

No.: DIB/EE(WB)-I/2024/1889

Date: 18.10.2024

The Executive Engineer/HCD-4/DDA,
Nehru Place, New Delhi -110019
Email id:- eehcd4dda@gmail.com

Subject: Regarding Construction of baffle wall in drain to stop/minimize the direct discharge of untreated sewage into the water body at Smriti Van Park, Vasant Kunj.

It is regretted that the unilateral decision by DDA to construct a baffle wall in the drain has resulted in the further deterioration of the already weak inlet chamber owned by DDA along with spillage of incoming sewage due to overflowing drain and inlet chamber.

Due to the inflow of sewage much beyond the installed capacity of 1100 KLD of the DJB owned DSTP, the performance of various units have been adversely affected due to change in the detention period resulting in poor quality of treated effluent. The overflowing sump of installed DSTP has resulted in sporadic occurrence of unhygienic conditions near the DSTP.

It is evident that the sewage from the nearby existing multi storey buildings located adjacent to the Smriti Van is flowing into the pond. However, the installed DSTP was meant to treat storm water drainage only. As the land in which the above-mentioned buildings are located is owned by DDA and the South-Central, Mehrauli ridge area is also located nearby. DDA has to decide about feasibility of provision of sewer services to these residents as deemed fit as per the merits of the case. Till then, the sewage which is flowing into the Smriti Van Park and was earlier terminating into the Machhali Talab needs to be diverted away from the park by DDA on account of it being the owner of the land.

It is requested to do needful and share the timelines within a week as DDA shall be solely responsible for the overflowing sewage and poor quality of treated effluent. The matter may please be treated as **Most Urgent** as the next date of hearing of the NGT Court Case in O.A No. - 737 (I.A No. 93/2023) is 22.11.2024.

Copy for kind information to:-

1. CE(WB)
2. SE(WB)
3. EE(P&M) WB
4. AE-I
5. Office Copy

EE (WB)-I

Diary No. 2539
Date 22/10/24

-sd-

R. K. Bansal
Ex. Engineer (WB)-I

21.11.24
EE WBS
AE-I

Ex. Engineer (WB)-I

EE (WB)

DIARY NO. 1280
DATED 21/10/24
DELHI JAL BOARD



DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI
OFFICE OF THE CHIEF ENGINEER (WB)
ROOM NO. 501, VARUNALAYA PHASE II,
JHANDEWALAN, NEW DELHI - 110005

35
7/10/24
भारतीय
अमृत महोत्सव

Delhi Jal Board

No.: DJB/CE(WB)/2024/ 226 to 227

Dated: 30.10.2024

The CE (HQ & QAC), DDA
Nodal Officer, Water Bodies
E-3, Ground Floor, INA, Vikas Sadan,
New Delhi-110023
Email: cehq@dda.org.in

Subject: Regarding return of water bodies to DDA for which NOC for rejuvenation had been granted to DJB by DDA.

It is hereby intimated that subsequent to approval of the competent authority, the whole lot of water bodies which have been rejuvenated/proposed to be rejuvenated is returned to DDA for further necessary action.

This list enclosed hereby as Annexure - 'A' consists of water bodies which have been rejuvenated along with a few water bodies where rejuvenation exercise had not been successful due to one or another reason.

The annexure- 'B' is the list of the water bodies owned by DDA which DJB had proposed to rejuvenate under AMRUT 2.0 scheme and the same had been approved under this scheme. As such, these water bodies stands handed over to DDA with immediate effect. It is pertinent to mention that the decision to hand over the water bodies under AMRUT 2.0 scheme proposed to be undertaken by DJB to respective water body owning department had been taken during the meeting dated 28.08.2024 Chaired by the then Chief Secretary. DJB shall also be surrendering the received funds till date for water body rejuvenation under AMRUT 2.0.

For the water bodies considered in annexure - 'A', it is requested to intimate the details of the concerned officials of DDA, water body wise, to whom these have to be handed over. It is pertinent to mention that the ongoing O&M contract of these water bodies is expiring shortly and hence this handing and taking over exercise needs to be completed not later than 11th November, 2024. The water body at s. no. 33 & 34 i.e. Rani

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Khera & Jafarpur Kalan stands handed over with immediate effect since these water bodies are not functional because floating rafter plants are not surviving due to high TDS values. In the rejuvenated water bodies, DDA also needs to apply for an electric connection whose current details have been mentioned in annexure -'A' for ready reference.

Encl.:- As above.

-sd-
R.K. Lakhera
Chief Engineer (WB)

Copy for kind information to:-

1. PS to CEO, DJB
2. PS to VC, DDA
3. CEN (Water)
4. The Mission Director (UD), AMRUT 2.0, Govt. of NCT of Delhi, 9th level, C-Wing, Delhi Secretariat, New Delhi-110001.
5. SE(WB)
6. EE (WB)-I:- To pursue & report
7. EE (E&M) WB: - To prepare inventory of the water bodies.
8. Office Copy


Chief Engineer (WB)

LIST OF WATER BODIES BEING DEALT BY DJB

S.No	Revenue District	G.No.	Water Body	Land Ownership	Khasra No./Areas	Latitude	Longitude	Treatment Technology/ Holding Capacity	Existing electric load (KVA)	Site Issues
1	Central	991	Burari (4) & Kamalpur Majra Burari (d)	DDA	193/2 (08-11) & 150 (07-13) Total area (16-04)	28°45'21.93"N	77°11'28.86"E	Floating Raft	23	
2	Central	988	Burari (4) & Kamalpur Majra Burari (a)	DDA	148 (12-15) as per kathoni	28°45'23.06"N	77°11'45.66"E	Phytoid, 400KLD	11	
3	New Delhi	NA	Todapur	DDA	114 (8-13)	28°37'334"N	77°09.572"E	Phytoid, 550KLD	15	
4	North	161	Ibrahimpur (a)	DDA	113/2(3-10)	28°46'31.68"N	77°10'44.53"E	Phytoid, 150KLD	11	
5	North	155	Hiranki (a)	DDA	534, 535 (12-13)	28°48'3.01"N	77°10'52.63"E	Phytoid, 300KLD	11	
6	North	240	Siraspur (a)	DDA	162 (14-10)	28°45'42.07"N	77°8'6.73"E	Phytoid, 300KLD	11	
7	North	206	Nangal Thakran (d)	DDA	81 (14-12) 83(9-15) total=(24-07)	28°48'25.925"N	77°0'35.644"E	Phytoid, 400KLD	10	
8	North	209	Nangli puna	DDA	48min (3-11.1/2)	28°46'17.44"N	77°8'39.01"E	Phytoid, 150KLD	11	
9	North West	325	Karala(a)	DDA	55/27 (01-10)	28°44'13.08"N	77°2'56.07"E	Phytoid, 150KLD	11	
10	North West	344	Mohd. Pur Majri (c)	DDA	18/26 (13-8)	28°43'38.317"N	77°2'24.195"E	Phytoid, 750KLD	11	
11	South	508	Mehrauli (kishangarh) Sanjay Van	DDA	Sanjay Van (Near Neela Hauz)	28°31'12.97"N	77°9'42.79"E	Floating Raft	25	
12	South	455	Dera Mandi (a)	DDA	444(19-13)™	28°26'7.23"N	77°10'45.39"E	Phytoid, 400KLD	11	
13	South		Smriti Van	DDA	661, 662, 663, 664, 689, 690, 691, 692, 697 to 700 min.	28°30'57.1"N	77°10'15.4"E	Phytoid, 1100KLD	15	
14	South West	668	Jaffarpur Kalan-1	DDA	896(7-16)	28°35'23.51"N	10°15.4"E	Floating Raft	17	
15	South West	620	Daulat pur	DDA	61(06-12)	28°32'35.78"N	76°57'20.19"E	Phytoid, 150KLD	11	
16	South West	636	Dhool Siras (a)	DDA	72/2 (8-9)	28°33'16.73"N	77°1'56.04"E	Phytoid, 150KLD	11	
17	South West	611	Chhawala	DDA	199(14-17)	28°33'47.81"N	77°0'30.00"E	Phytoid, 300KLD	11	
18	South West	604	Bindapur	DDA	605(12-17)	28°36'41.90"N	77°4'25.28"E	Phytoid, 300KLD	11	
19	South West	613	Chhawala	DDA	215 (12-8)	28°33'54.23"N	77°0'16.55"E	Phytoid, 300KLD	11	
20	South West	837	Tajpur Khurd	DDA	33(18-16), 34(015) total area	28°34'37.13"N	77°0'47.46"E	Phytoid, 550KLD	11	
21	South West	608	Chhawla (B)	DDA	192(5-15)	28°33'52.540"N	77°0'7.603"E	Phytoid, 300KLD	11	
22	West	896	Nangloi Jat (A)	DDA	(a)126 (old 61/14/3) (8-12)	28°30'46.68"N	77°16'3.27"E	Floating Raft	10	
23	West	900	Neekwal (b)	DDA	86(08-11)	28°40'5.28"N	76°58'47.64"E	Phytoid, 150KLD	11	
24	West	913	Tikari Kalan (d)	DDA	481(04-01)	28°40'58.97"N	76°58'25.01"E	Phytoid, 300KLD	11	
25	West	915	Tikari Kalan (f)	DDA	484min(06-14-1/2) 1213(0-3)	28°40'48.62"N	76°57'58.89"E	Phytoid, 150KLD	11	
26	West	871	Hastal (partly) F/74 (b)	DDA	55/13(4-14)14(2-9)16(4-10)17(6-2)18(5-4 total=(22-19)	28°37'48.72"N	77°3'20.06"E	Phytoid, 400KLD	11	
27	West	880	Mundka (c)	DDA	190/1 (16-5)	28°41'2.72"N	77°1'42.92"E	Phytoid, 300KLD	11	
28	North	230	Sannoth	DDA	(a) 99(36-4)	28°48'51.345	77°4'9.449 E	Phytoid, 750KLD	10	
29	South West	738	Mitraon-2	DDA	(a) 188(8-15)	28°36'27.71"N	76°56'59.73"E	Phytoid, 400KLD	11	
30	North	205	Nangal Thakran (c)	DDA	9/3 (2-16) 4(04-16) 7(04-16) 8(04-16) total= (17-04)	28°48'43.196"N	77°0'9.626"E	Eco-Biota & Forced Aeration	55	
31	North West	335	Ladpur	DDA	77/22/3, 23/2, 24/1 (10-0)	28°44'11.470"N	76°59'50.347"E	Eco-Biota & Forced Aeration	25	
32	North West	303	Ghewara	DDA	212(11-13)	28°41'52.567"N	76°59'49.661"E	Eco-Biota & Forced Aeration	52	
33	North West	394	Rani Khara (C)	DDA	(c)95 (2-04) 96(0-19) total area (3-03)	28°42'33.211"N	77°1'18.81"E	Floating Raft		Due to high TDS Floating rafters and aeration system is not working Returned to DDA
34	South West	669	Jaffarpur Kalan-2	DDA	473(6-1)	28°35'29.04"N	76°55'5.53"E	Floating Raft		Due to high TDS Floating rafters and aeration system is not working Returned to DDA